

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TT/2017

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for 400 kV D/C (Quad) Lara STPS-I Champa Pooling Station Line along with associated bays at Champa Pooling Station under transmission system associated with Lara STPS-I (2x800 MW) Generation Project of NTPC in Western Region for tariff block 2014-19 period

Date of Hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Maharashtra State Electricity Distribution Company Limited and 8 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative for the petitioner submitted that the instant assets were scheduled to be put into commercial operation on 21.4.2017 and it was put into commercial operation on 21.7.2017, with a time over-run of three months. He submitted that the estimated completion cost of the asset is within the approved apportioned cost. The representative for the petitioner submitted that the information sought vide order dated 4.10.2017 was filed vide affidavit dated 22.12.2017. He further submitted that petitioner has filed rejoinder to the reply filed by MPPMCL and prayed that tariff may be determined as prayed in the petition.

2. None appeared on behalf of respondents.

3. The Commission directed the petitioner to file the following information, on affidavit, with a copy to the respondents by 16.4.2018:

- (a) Form-4A (Statement of capital cost) as per books of accounts for the assets along with the flow of capital liabilities in gross block;



- (b) Form-5 – Element-wise break-up of Project/ Asset/ Element cost for Transmission System or Communication System
- (c) Form-5B – Details of element-wise cost of the project;
- (d) Reconcile the amount of additional capital shown under Auditor's certificate and as claimed under Balance and Retention payment in Form-7 alongwith amount of liabilities mentioned in Forms-4A and 5;
- (e) Clarification as to whether whole amount of IEDC have been discharged upto COD, if not, provide discharge details thereof;
- (f) Year-wise capitalization and discharge details of initial spares;
- (g) CMD certificate clearly mentioning the date of COD of the assets;
- (h) Reconciliation of 'Other income' under Form 14 with income shown in Form-12A.

4. The Commission directed the respondents to file their replies by 7.5.2018 and the petitioner to file rejoinder, if any, by 14.5.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

